महोदय, हम यह कहना चाहते हैं कि इसमें सुप्रीम कोर्ट का भी instruction था कि अन्य धर्मों में दलितों की पहचान के लिए यह कमीशन बना था। इस कमिशन ने कहा है, अखबारों में इसकी रिपोर्ट छपी है तथा Information Commission के जरिए वह बाहर आयी है, उसमें यह कहा गया है कि मुसलमानों में भी दलित हैं और ईसाइयों में भी दलित हैं। हम यह कह रहे हैं कि क्या मुसलमान और ईसाई में जो दलित हैं, वे कमजोर तबके के लोग हैं, ये बेजुबान हैं और ये मजलूम लोग हैं, इसीलिए यह सरकार इस रिपोर्ट को इस हाउस में lay नहीं कर रही है? हम कहना चाहते हैं कि इसको हाउस में lay कीजिए और Action Taken Report के साथ इसे lay कीजिए तथा इस पर बहस कराइए। महोदय, यह काम इसी सत्र में होना चाहिए। आपका भी अधिकार है। चेयर से भी अपने अधिकार का प्रयोग होना चाहिए। आप सरकार को इंस्ट्रक्ट कीजिए कि इसी हफ्ते सरकार इस रिपोर्ट को हाउस में ले करे ...(***समय की घंटी***)... तथा अगले हफ्ते वह इस पर बहस कराए। वह Action Taken Report के साथ आए। ...(**व्यवधान**)... हम यह कहना चाहते हैं कि यह दलित मुसलमानों और दलित ईसाइयों का सवाल है। उनके साथ नाइंसाफी हो रही है। उनके साथ लम्बे समय से नाइंसाफी हो रही है। ...

श्री उपसभापति : हो गया, हो गया। ...(**व्यवधान**)... आपका माइक बंद हो गया है। ...(**व्यवधान**)... आपका माइक तो बंद हो गया है।

Concern over widespread trafficking of humans in the country, especially in Chhattisgarh and West Bengal

SHRIMATI MOHSINA KIDWAI (Chhattisgarh): Mr. Deputy Chairman, Sir, I want to draw your attention and the attention of the House towards human trafficking.

Sir, with your permission, I want to raise an important issue relating to Chhattisgarh. Around 3,000 girls in Chhattisgarh have gone missing due to illegal trafficking. According to police sources, 5,000 persons were registered missing, out of which 3,000 are girls. It has been revealed that placement agencies are behind this racket as they lure women with good job prospects, but, after some days, these women go missing. The women work as domestic servants and are, often, subjected to physical and mental torture.

India has enough laws to check human trafficking but these laws are not being implemented seriously. Human trafficking has become an organised crime and traffickers are working without fear of the law. 'The 2009 Trafficking in Persons' report, released by the U.S., – Sir, I quote-said:

"India is a source, destination and transit country for men, women and children trafficked for the purposes of forced labour and commercial sexual exploitation."

Human trafficking is the world's third largest organised crime after narcotics and arms trafficking.

Our main focus should be to prevent child trafficking and to know the root cause of this, and we should see that development schemes for poor and backward classes are safely implemented. I solicit support of the House and Government to make all endeavours to prevent this menace by positive intervention and also to amend laws wherever necessary.

श्री प्रभात झा (मध्य प्रदेश) : महोदय, मैं श्रीमती मोहसिना किदवई के ज़ीरो आवर मेंशन से अपने को सम्बद्ध करता हूं।

Demand to amend the Coastal Regulation Zone Notification, 1991 to save demolition of houses of fishermen

SHRI SHANTARAM LAXMAN NAIK (Goa): Sir, on account of the Coastal Regulation Zone Notification, 1991, about 8,000 houses on the sea coast of Goa are facing demolition. Sir, the Coastal Regulation Zone Notification, 1991 came into force with effect from 19th February, 1991. The Panaji Bench of Bombay High Court has given certain directions to the Revenue authorities for supervising 105 kms. of Goa coastline and has directed them to demolish constructions, built prior to 1991 and in the post 1991 period, in violation of CRZ regulations and plans.

On 26th September, 2007, the Panaji Bench has issued directions to Panchayats and municipal bodies in Goa to identify all such structures existing as on 1991 and take action against all other structurers/extensions carried out without permission in accordance with the law.

There are about 4,553 structures which have come up post 1991 on Goa coast, within 200 to 500 mtrs., and 2,272 structures, within 100 mtrs.

Sir, most of these houses are occupied by fisher folk communities. Members of fisher folk communities keep their fishing implements, motor and motor equipments, fishing implements, fishing nets etc., in these houses.

Taking the circumstances into consideration, a way has to be found out to save these structures which may be considered as violative of CRZ regulations.

The only remedy to do this is to carry a Goa specific amendment to the CRZ III(i) to protect constructions as existing up to 1.1.2007 within the 'No Development Zone', *i.e.* from o to 200, and, then, to permit the existing limit of constructions from two times the number to four times the number of dwelling units under CRZ III(iii).

People of Goa are strongly agitated over the issue as the axe is likely to fall on about 8,000 houses on the coastal belt of Goa. Any law which does not recognize human sentiments is no law.

Ill-treatment meted out to students from other States during an examination of Railway Recruitment Board in Mysore

श्री राजनीति प्रसाद (बिहार) : सर, मैं आपके माध्यम से एक अहम मुद्दा उठाना चाहता हूं। हमारे हिन्दुस्तान में संघीय व्यवस्था है। उसमें यह व्यवस्था है कि कोई भी आदमी कहीं भी रोजगार कर सकता है, कहीं भी जा सकता है और कोई भी application for employment दे सकता है। सर, महाराष्ट्र में इसकी शुरूआत हुई। असम में तो यह पहले से चल रहा है। हमारे गरीब लोग असम में मजदूरी करने जाते हैं। वहां उनको गोली से मार दिया जाता है। कई बार ऐसी घटनाएं घटी हैं। कई बार सरकार ने आश्वासन दिया कि हम उनकी रक्षा करेंगे, लेकिन उसका कोई नतीजा नहीं निकला।

दूसरी बात यह है कि हमारे पढ़े-लिखे बच्चे परीक्षा देने दूर-दूर तक जाते हैं। वे महाराष्ट्र में जाते हैं, कर्नाटक में जाते हैं या जहां कहीं भी एम्प्लायमेंट होती है, वहां वे नौकरी के लिए दरख्वास्त देते हैं। लेकिन, पता नहीं वहां क्या